GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1001
ANSWERED ON:11.12.2013
COMPLAINTS OF CENTRAL EDUCATIONAL INSTITUTIONS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash;Wankhede Shri Subhash Bapurao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints of corruption and other misdemeanors against the heads of Central Educational Institutions like Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs), National Institutes of Technology (NITs) and Central Universities;
- (b) if so, the details thereof;
- (c) whether the Government has constituted any committee to examine such complaints;
- (d) if so, whether the committee has found any basis for conducting full fledged inquiry in the matter;
- (e) if so, the details and the outcome thereof; and
- (f) the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. Shashi Tharoor)

- (a) & (b): Yes, Madam. There are some complaints of corruption and other misdemeanors against some Heads of Central Educational Institutions. The details of the complaints are at Annexure.
- (c) to (f): The institutions like the IITs, IIMs and NITs are autonomous institutions and are governed by their respective MOAs. All the complaints received against the heads of these institutions are referred to their BOGs for examination and due disposal.

The President of India, in his capacity as the Visitor of these universities, has the right to make an inquiry in respect of any matter connected with the administration or finances of a University.

The complaints against the heads of the Central Universities are forwarded to the concerned Central University for factual evidence that determines the veracity of the allegations/ complaints. When the complaint is supported by concrete evidence, and depending upon the facts of the case, appropriate action is taken. Either a Fact Finding Inquiry Committee is constituted of if it relates to ongoing proceedings, then the proceedings are annulled with the approval of the Visitor.